



2026:AHC:48601

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3270 of 2026

Awadh Kumar Singh And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Narendra Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to (i) issue, a writ, order or direction in the nature of mandamus commanding the respondent No.3 to consider and decide the claim of the petitioners i.e. for including their names in the Final Seniority list, duly issued in the year 2022, in respect of Seasonal Collection Peons in District Sonbhadra and also for getting appointed/regularized as Regular Collection Peon with retrospective effect when their juniors were regularized upon the existing vacant post, under 50% quota, as contained under the specific provisions of the U.P. Collection Peon's Service Rules, 2004 as duly amended time to time as well as in accordance with relevant government orders and directive letters, issued by the respondents themselves by providing age relaxation to the petitioners as per relevant government orders and till then they may be permitted to continue to work as Seasonal Collection Peons and be paid their emoluments regularly month to months when the same fall due; (ii) issue any other order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the present writ petition; (iii) award the cost of the present writ petition to the Petitioners, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

March 10, 2026

Rajesh

(Vikas Budhwar,J.)